

# ORISSA HIGH COURT: CUTTACK

Notice No. III-A-Admn-Comp-10/2015-974 / dated 29.01.2016

30

## 2ND CORRIGENDUM NOTICE

Following amendment has been made in respect of the Court's e-Tender Notice No. III-A-Admn-Comp-10/2015-172 dated 07.01.2016 (Tender Id: 2016\_HCOR\_28475\_1) for "supply, testing, installation and maintenance of Computer hardware at District and Sub-ordinate Courts across the State of Odisha through empanelment of vendors under e-Courts Project".

**Annexure-15: Security Deposit is amended as below.**

**Annexure-15: Security Deposit (Performance Bank Guarantee):**

Performance Bank Guarantee: The successful bidder shall submit an unconditional and irrevocable Performance Bank Guarantee in the name of "Registrar (Judicial), Orissa High Court, Cuttack" of an amount equal to 15% of the Total Contract Value from any scheduled Commercial Bank located in India at his own expense with the Tender Issuing Authority within 15 (fifteen) working days from the date of issue of Purchase Order of the Contract or prior to signing of the Contract whichever is earlier.

Sr. No.	Item	Value
1	Amount	15% of the Total Value of the Purchase Order
2	Instrument	One single deposit in the form of Bank Guarantee
3	Validity	65 months from the date of Purchase Order

**General Conditions (1.19) Sub-Para-7:-**

Sr. No	Page No.	Items	Details in the Tender Notice	Replaced with
1	24-25	Sub-Para-7	The bidder shall give presentation on how they will meet the schedule of delivery & how they will successfully carry out the installation of	The bidder shall give presentation on how they will meet the schedule of delivery & how they will successfully carry out the installation of

		hardware orders so as to meet the schedule. They also should specify their inventory management and manpower deployment at High Court level and District Level (one.....) for smooth implementation of the project...demonstrate their package.	hardware orders so as to meet the schedule. They also should specify their inventory management and manpower deployment at High Court level and District Level for smooth implementation of the project... demonstrate their package.
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Annexure-8 (Support during Warranty Period (infrastructure available with the bidder): The bidders are requested to submit the required information as specified in the amended paragraph No.7 under the heading 1.19: General Conditions.

*[Handwritten signature]*  
27/1/16

Registrar (Judicial)  
Orissa High Court, Cuttack